# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

### Coram:

- 1. Shri A.K. Basu, Chairperson
- 2. Shri K.N. Sinha, Member
- 3. Shri Bhanu Bhushan, Member
- 4. Shri A.H. Jung, Member

Petition No. 114/2005

### In the matter of

Revision of O&M expenses for the period 1.4.2001 to 31.3.2004 in respect of Gandhar Gas Thermal Power Station (657.39 MW).

#### And in the matter of

National Thermal Power Corporation Ltd. .... Petitioner

Vs

- 1. Madhya Pradesh State Electricity Board, Jabalpur
- 2. Maharashtra State Distribution Co, Ltd. Mumbai
- 3. Gajarat Urja Vikas Nigam Ltd., Vadodra
- 4. Chhattisgarh State Electricity Board, Raipur
- 5. Electricity Deptt., Govt. of Goa, Panaji
- 6. Electricity Deptt., Administration of Daman & Diu, Daman
- 7. Electricity Deptt., Administration of Dadra and Nagar Haveli, Silvasa Respondents

### The following were present:

- 1. Shri V.B.K. Jain, NTPC
- 2. Shri I.J. Kapoor, NTPC
- 3. Shri Guryog Singh, NTPC
- 4. Shri Manoj Saxena, NTPC
- 5. Shri S.K.Johar, NTPC
- 6. Shri S.N.Goel, NTPC
- 7. Shri S.K. Sharma, NTPC
- 8. Shri Balaji Dubey, Dy. Manager (Law), NTPC
- 9. Shri Ajay Dua, Sr. Manager, NTPC

# ORDER (DATE OF HEARING: 18.10.2005)

## **Introductory Remarks**

The application is made by the petitioner, National Thermal Power Corporation Ltd. (NTPC) to seek revision of O&M expenses for the period 1.4.2001 to 31.3.2004 in respect of Gandhar Gas Power Station (Gandhar GPS).

2. The petitioner had filed Petition No. 33/2001 for approval of tariff for Gandhar GPS for the period 1.4.2001 to 31.3.2004 on 28.5.2001. This petition was based on the terms and conditions for determination of tariff contained in Ministry of Power notification dated 30.3.1992. Subsequently, the petitioner filed the amended petition on 13.2.2002, based on the terms and conditions notified by the Commission under Section 28 of the Electricity Regulatory Commissions Act, 1998. The application was disposed of by order dated 1.4.2005 when the Commission determined the final tariff for the period in guestion.

# Petitioner's contention

- 3. In the present application, the petitioner has pleaded that it had actually incurred an expenditure of Rs.14520 lakh under O&M during the period 1.4.2001 to 31.3.2004, though the Commission has approved O&M expenses amounting to 10252 lakh, leaving an uncovered gap of Rs.4268 lakh. Accordingly, the petitioner has sought revision of O&M expenses allowed by the Commission. According to the petitioner, the difference between the expenses actually incurred and those allowed is on account of the fact that the base "employee cost" considered for the generating station and the corporate office was provisional and that a part of actual O&M expenses incurred during 1995-2000 under certain heads, particularly the employee cost and the Repair and Maintenance expenses, was disallowed for normalisation.
- 4. The petitioner in support of its claim for revision of O&M expenses has relied upon the observations made in the order dated 21.12.2000, which according to the petitioner granted it liberty to approach the Commission for reimbursement of actual expenses with proper justification.

5. The petitioner has stated that salary revision of the public sector employees was made with effect from 1.1.1997, though actually implemented in July 2000 and thereafter. It has been submitted that when the application for approval of tariff (Petition No.33/2001) was made, the salary revision arrears paid for the years 1997-98, 1998-99 and 1999-2000 were not added to the data submitted before the Commission. Therefore, the petitioner has suggested that the normalized cost arrived at by the Commission should have excluded the actual employee cost data for the years 1995-96 and 1996-97 as it did not represent the normal employee cost by reason of revision with effect from 1.1.1997 and the actual employee cost indicated in the present application for the years 1997-98, 1998-99 and 1999-2000 should be considered for the purpose of normalization. The petitioner has further sought to dispute the correctness of exclusion of certain expenses under "Repair and Maintenance" by the Commission in its order dated 1.4.2005 for the purpose of normalization. The petitioner has averred that less recovery of O&M expenses has caused great hardship to the petitioner as an amount of Rs.4268.00 lakh still remained unrecovered.

6. The petitioner has submitted the following details, among others, for the pay revision with effect from 1.1.1997:

Sr. No.	Particulars	Details	
(a)	Date on which revision of salary of the employees was notified	(i) Executives	6.7.2000
		(ii) Supervisor	19.4.2001
		(iii) Workmen	2.3.2001
(b)	Date on which the payment of arrears was made	(i) Executives	July'2000
		(ii) Supervisor	April'2001
		(iii) Workmen	March'2001
(c)	Month from which the revised salary was paid to the employees	(i) Executives	July'2000
		(ii) Supervisor	April'2001
		(iii) Workmen	March'2001

7. We heard Shri V. B. K. Jain for the petitioner on admission.

### **Analysis**

- 8. The tariff for the period 1.4.2001 to 31.3.2004 was regulated in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2001 notified on 26.3.2001 (hereinafter referred to as "the notification"). As per the notification, O&M expenses for the generating stations in operation for five years or more in the base year of 1999-2000 were to be derived on the basis of actual O&M expenses, excluding abnormal O&M expenses, if any, for the years 1995-96 to 1999-2000 duly certified by the statutory auditors. The average of actual O&M expenses for the years 1995-96 to 1999-2000 was considered as O&M expenses for the year 1997-98. The expenses for 1997-98 were escalated twice @ 10% per annum to arrive on O&M expenses for the base year 1999-2000. Thereafter, the base O&M expenses for the year 1999-2000 are further escalated @ 6% per annum to arrive at permissible O&M expenses for the relevant year. The notification further provides for adjustment of O&M expenses based on actual escalation factor, which is not relevant for the present proceedings and accordingly, the provision relating to adjustment of actual expenses is not being referred to.
- 9. The notification was preceded by the Commission's order dated 21.12.2000 in Petition No.4/2000 and other petitions. In the said order dated 21.12.2000 it was provided that any abnormal expenses incurred by the utilities in operating and maintaining their plants should not get reflected in the norms but should be dealt with separately on case to case basis through separate petitions. The Commission felt

that this would provide an opportunity to the stakeholders to assess the merit of claims and to ensure transparency.

- 10. It needs to be noted that the particular observation relied upon by the petitioner had not been incorporated in the notification. Further, in terms of the Commission's order dated 21.12.2000 fresh revision of O&M base charges after determination of tariff is not warranted through the actual expenses. The said order dated 21.12.2000 only grants liberty to the utilities like the petitioner to seek reimbursement of actual expenses, with proper justification. In the present case, the petitioner has disputed the methodology adopted by the Commission for normalisation of expenses for the years 1995-2000, which is beyond the scope of the order dated 21.12.2000.
- 11. From the details extracted at para 6 above, it can be seen that revision of salary of the employees, executives, supervisors and other workmen was notified during July 2000 to April 2001 and the arrears on that account were also paid during the same period. Therefore, the complete employee cost data on account of revision of pay and allowances was available with the petitioner during April 2001. When the application for determination of tariff was filed on 28.5.2001, the data in this regard could be placed before the Commission by the petitioner in the petition itself. Further, the petitioner had filed an amended petition on 13.2.2002. The petitioner did not incorporate the actual data of employee cost in the amended petition as well, which was the basis for determination of tariff. The petitioner could have taken steps for further amendment of the petition during its pendency to place on record the actual data under the head "employee cost" till the issue of the order dated 1.4.2005. Thus, there were ample opportunities available to the petitioner to seek revision of employee

cost under O&M expenses for the years 1997-98 to 1999-2000 which it did not avail of. Even the actual O&M expenses for 2001-04 were not brought to the notice of the Commission till approval of tariff on 1.4.2005. The petitioner is, thus, deemed to have relinquished its claim for determination of normative O&M charges based on actual data for 1995-96 to 1999-2000 as regards the employee cost.

- 12. The petitioner filed petition No. 56/2005 to claim revision of O&M expenses for Korba Super Thermal Power Station for the period 1.4.2001 to 31.3.2004 under similar circumstances. This petition was dismissed by the order dated 11.8.2005. While ordering dismissal of the petition, the Commission observed:
  - Under Order 2 Rule 2 of the Code of Civil Procedure (the Code) every suit is to include the whole of the claim to which the party is entitled to make in respect of the cause of action but a party may relinquish any portion of his claim. However, where the party omits to sue in respect of any claim or intentionally relinquishes any portion of his claim, he cannot afterwards sue in respect of the portion so omitted or relinquished. Further, under Section 11 of the Code, no court can try any suit in which the matter directly and substantially in issue was directly and substantially in issue in a former suit between the same parties in a court of competent jurisdiction and had been heard and finally decided by such court. Explanation IV below Section 11 of the Code further lays down that any matter, which might and ought to have been made ground of defence or attack in the former suit shall be deemed to have been a matter directly and substantially in issue in such suit. The provisions of the Code referred to above are not limited to civil suits but are based on public policy that there should be finality to litigation and that no person should be vexed twice for the same cause of action. These principles have been applied by the Hon'ble Supreme Court and High Courts to the proceedings before the quasijudicial authorities.
  - 12. By extending the principles contained in Order 2 Rule 2 of the Code to the present case, the petitioner cannot now be permitted to claim revision of O&M expenses by filing a fresh application based on the actual O&M cost under the head "employee cost" for the purpose of normalisation. The present petition is also barred by the principle of constructive res judicata because approval of O&M expenses on the basis of actual employee cost for the years 1997-98, 1998-99 and 1999-2000 was deemed to have been decided by the order dated 6.8.2003 since the petitioner is deemed to have made it a ground for claim for O&M expenses as it could and ought to have placed before the Commission actual "employee cost" data for the years 1997-98 to 1999-2000."

- 13. The above observations squarely apply to the facts of the case in hand. After deciding the tariff, the Commission cannot revisit the matters covered in the earlier order dated 1.4.2005 which has otherwise acquired finalty, unless otherwise authorized by law. The petitioner has not brought to our notice any provision of law to support its claim for revision of O&M charges under the present circumstances.
- 14. For the amounts indicated under the head "employee cost", the petitioner had given increase of 30% in the year 1997-98 and 58% in the year 1999-2000. The petitioner on affidavit explained that increases were on account of provision for pay revision of employees. On consideration of this, the employee cost (less incentive and ex gratia payment) indicated by the petitioner for the years 1997-98 and 1998-99, even though beyond the admissible limit of 20% was considered for normalisation. Against this background, the petitioner has contended that revision of O&M expenses is warranted in any case since those approved by the Commission were anticipated provisional, based as they were on anticipated "employee cost" which exceeded the actual expenses. No one else but the petitioner is responsible for this. The petitioner gave certain details, which were accepted. It is only petitioner who is to own up the consequences for its actions. Therefore, no fault can be found with the order dated 1.4.2005 on this count and the case for revision of O&M charges is not made out.
- 15. The petitioner has alleged that the Commission has not considered a part of expenses under the head "Repair and Maintenance", particularly on account of purchase of spares. The petitioner has submitted that it has incurred expenditure on spares under the Repair and Maintenance expenses which need to be reimbursed.

On "employee cost", the petitioner's further grievance is that incentive and ex gratia payments are excluded for the purpose of normalisation.

- 16. Both these aspects have been considered and deliberated upon by the Commission in its order dated 1.4.2005 in Petition No.33/2001. On the question of exclusion of certain expenses under the head "Repair and Maintenance", the Commission noted as under:
  - "42. There has been increase of 139% in 1996-1997, 205% in 1997-1998 and 429% in 1999-2000. The petitioner has clarified vide its affidavit dated 31.12.2002 that *t*he increase in 1996-1997 is due to first "C" inspection of GT-I and 1997-1998 is due to "C" inspection in other GTs. and in 1999-2000 the increase in on account of "C" inspection of GT-I and GT-III and reconditioning of spares. The petitioner has further submitted that Repair and Maintenance figures for 1995-96 are not representative because the steam turbine was commissioned only in November 1995.
  - 43. In order to assess the reasonableness of Repair and Maintenance expenses for the years 1997-1998 and 1999-2000, the petitioner was asked to submit the following information:
  - (a) Detailed list of spares consumed for the years 1997-98 and 1999-2000 corresponding to the expenditure of Rs.566.8 lakhs & Rs. 1809.6 lakhs on spares.
  - (b) Details of spares consumed along with associated cost for the years 2000-01 to 2003-04.
  - 44. The details furnished by the petitioner for the cost of spares for the years 1997-1998 and 1999-2000 are as follows:

(Rs. in lakh)

Category of spares	1997-1998	1999-2000
Spares of overhauling	309.79	1362.00
Preventive maintenance spares	188.17	285.64
Spares of breakdown	32.97	26.65
Spares (others)	46.90	125.90
Total Spares	577.83	1800.19

45. From the above it is observed that the petitioner has now changed the figures for Repair & Maintenance expenses for the year 1997-98 from Rs.566.80 lakh to Rs.577.83 lakh and for the year 1999-2000 from Rs.1809.6

lakh to 1800.19 lakh. The reasons for the change have not been explained. Spare consumption figures quoted earlier were based on audited accounts. Accordingly, the detailed list of spares consumed for the years 1997-1998 and 1999-2000 corresponding to the expenditure of Rs.566.8 lakh and Rs. 1809.6 lakh has been relied upon. The break-up of Repair and Maintenance expenses of the year 1997-98 and 1999-2000 are as follows:

(Rs. in Lakh)

SI.No	Break up Item	1997-98	1999-2000
1	'C' Inspection + ST Minor Inspection	350.33	315.43
2	Spares		
	Spares (Overhauling)	303.19	1375.45
	Spares (Breakdown)	34.70	27.25
	Spares (Preventive)	182.43	277.30
	Spares (Others)	46.48	129.60
	Spares (Total)	566.80	1809.60
3	Reconditioning of Spares		8.96
4	Job Cost (R&M)	44.71	70.88
5	Repair & Maintenance (Buildings)	91.09	218.13
	Total	1052.93	2423.00

- 46. Repair & Maintenance expenses of Rs.1052.93 lakh for the year 1997-1998 involve three "C" inspections in GT-I, GT-II & GT-III and include cost of spares of Rs.566.80 lakh. Repair & Maintenance expenses of Rs. 2423.00 lakh for the year 1999-2000, involve two 'C' inspections in GT-I and GT-III and include Rs. 1809.60 lakh on account of cost of spares and Rs. 8.96 lakh for the reconditioning of some of the parts replaced. These spares are in addition to the warranty spares supplied free of cost (Notional value as Rs.200.45 lakh for the year 1997-1998 and Rs. 186.60 lakh for 1999-2000) by OEM (Original Equipment Manufacturer).
- 47. The spares included in the cost are inlet segment, entry segment, holding ring segment, transition segment, heat shield row A&B, tiles and vane row 4 etc and appears to be of the nature of warranty spares as per the list of warranty spares supplied free of cost as per the petitioner's affidavit dated 28.5.2003. The cost of warranty nature of spares included in the cost of spares for the year 1997-1998 and 1999-2000 works out Rs.15.90 lakh and Rs. 1158.55 lakh. The petitioner has requested for exclusion of the cost of spares consumed out of inventory for the year 1997-1998 and 1999-2000 of Rs. 186.22 lakh and Rs. 39.40 lakh and these have been excluded from the cost of spares. Accordingly, the cost of spares for the years 1997-1998 and 1999-2000 excluding warranty nature of spares and inventory spares works out as follows:

(Rs. in lakh)

Break up	1997-98	1999-2000
Total cost of Spares as per the petitioner (a)	566.80	1809.60
Warrantee Nature of Spares to be excluded (b)	15.90	1158.55
Out of Inventory Spares to be excluded (c)	186.22	39.40
Total Spares Considered (a-b-c)	364.68	611.65

48. The petitioner has submitted the following details of spares consumed along with associated cost for the years 2000-01 to 2003-04.

(Rs. in lakh)

Category of spares	2000-01	2001-02	2002-03	2003-04
Spares of overhauling	46.88	50.13	408.72	174.29
Preventive maintenance	145.26	167.16	253.99	139.41
spares				
Spares of breakdown	19.90	5.93	42.25	59.04
Spares (others)	180.70	215.56	172.93	22.95
Total Spares	392.74	438.78	877.89	395.69

- 49. It can be seen that the cost of spares computed for the years 1997-1998 and 1999-2000 (viz Rs. 364.68 crore and Rs. 611.65 crore respectively) are comparable with the cost of spares for the period 2000-01 to 2003-04.
- 50. The reconditioning of spares of Rs.8.96 lakh has not been considered for the year 1999-2000. Repair & Maintenance of building cost of Rs.218.13 lakh for the year 1999-2000 indicated by the petitioner appears to be on higher side when compared with those for the year 1997-1998 of Rs.91.09 lakh. As such, we have considered 20% escalation per year on the expenditure of R&M building for 1997-1998 of Rs.91.09 lakh to arrive the expenditure for 1999-2000 and this works out as Rs. 131.16 lakh (91.09 x1.2 x 1.2). Therefore, Repair & Maintenance expenses for the years 1997-1998 and 1999-2000 emerge as follows:

(Rs. in lakh)

	1.	
Break up Item	1997-98	1999-2000
'C' Inspection + ST Minor	350.33	315.43
Inspection		
Total Spares Considered	364.68	611.65
Reconditioning of Spares		0
Job Cost (R&M)	44.71	70.88
Repair & Maintenance (Buildings)	91.09	131.16
Total	850.81	1129.12

- 17. Similarly while disallowing an incentive and ex gratia payment the Commission in its order dated 1.4.2005 ibid held as under
  - "40. ......The respondents have contested that incentive and ex gratia should not be included in the employee cost and should be payable from the incentive earned by the petitioner and should not be charged from beneficiaries in the O&M cost. The Commission's policy in this regard is to allow only the obligatory minimum bonus payable under the Payment of Bonus Act. As such, the following amount of incentive and *ex gratia* has not been considered for arriving at the normalised O&M expenses for the purpose of tariff and the balance of expenses given under this head have been considered for normalisation:

(Rs. in lakh)

1995-1996	1996-1997	1997-1998	1998-1999	1999-2000
17.20	23.80	9.60	11.60	46.40

- 18. From the above it would be seen that the Commission through its conscious decisions had excluded certain expenses actually incurred during 1995-96 to 1999-2000 for the purpose of normalisation. The matter cannot be re-agitated by initiating fresh proceedings, as it will be barred by application of principle of res judicata.
- 19. It bear notice that the notification does not guarantee reimbursement of actual expenses in every case, but has specified the norms for computation of different components of tariff. There are situations where the petitioner has been paid in excess of the actual expenses, based on the norms specified in the notification. Thus, the tariff approved is the complete package.
- 20. The revision of O&M expenses on the ground of hardship is not maintainable since O&M expenses were computed in the tariff order in accordance with the methodology prescribed under the notification, and based on the information placed on record by the petitioner in the proceedings in Petition No.33/2001.

### Result

21. As a result, the present application fails and is dismissed at the admission stage.

Sd/- Sd/- Sd/- Sd/- Sd/- (A.H. JUNG) (BHANU BHUSHAN) (K.N. SINHA) (ASHOK BASU) MEMBER MEMBER CHAIRPERSON

New Delhi dated the 2<sup>nd</sup> November 2005